

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4487  
ANSWERED ON:22.04.2010  
CANCELLATION OF LPG CONNECTIONS  
Mitra Shri Somendra Nath

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether LPG consumers membership stands cancelled on their getting pipeline gas connections in Delhi and other cosmopolitan towns;
- (b) if so, whether the Government is aware about the difficulty when the consumer shift his residence from a pipeline gas zone to no-pipeline gas zone to get LPG connection and cylinders supply; and
- (c) whether the Government will issue guidelines to LPG distributors not to cancel the LPG connection membership of a consumer on being a member of pipeline cooking gas so that he can book LPG cylinders on being shifted to a no-pipeline gas zone of a city?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) to (c): As per provisions of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000, as amended vide Notification dated 10-09-2009, existing consumer of domestic LPG on being provided/obtaining Piped Natural Gas (PNG) connection is required to surrender his/her LPG connection within sixty days from the date of his/her obtaining PNG connection. Public Sector Oil Marketing Companies (OMCs) are expected to cancel the connection thereafter. When a LPG consumer surrender his/her LPG connection for the reason of his obtaining PNG connection, he/she is provided with Termination Voucher from the LPG distributor which is valid for life and against this Termination Voucher, he/she can re-claim his/her LPG connection anywhere in India. No difficulties in this regard have come to the notice of the Government.